



**LEGISLATIVE ASSEMBLY OF THE STATE OF
GOA**

**The Goa Municipalities (Amendment)
Bill, 2026**

(Bill No. 11 of 2026)

(To be introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM
JANUARY, 2026**

The Goa Municipalities (Amendment) Bill, 2026

(Bill No. 11 of 2026)

A

BILL

further to amend the Goa Municipalities Act, 1968 (Act 7 of 1969).

5 BE it enacted by the Legislative Assembly of Goa in the
Seventy-sixth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called
the Goa Municipalities (Amendment) Act, 2026.

(2) It shall be deemed to have come into force on the 14th day of
November, 2025.

10 **2. Amendment of section 184.**— In the Goa Municipalities Act,
1968 (Act 7 of 1969), (hereinafter referred to as the “principal Act”),
in section 184, in sub-section (8), the following proviso shall be
inserted, namely:—

15 “Provided that a building which is reflected in the record of rights
and the first promulgated survey plan prepared under the provisions of
the Goa Land Revenue Code, 1968 (9 of 1969) shall be deemed to have
been constructed with due permission of the Chief Officer.”.

3. Repeal and saving.— (1) The Goa Municipalities (Amendment)
Ordinance, 2025 (Ordinance No. 3 of 2025) is hereby repealed.

20 (2) Notwithstanding such repeal, anything done or any action taken
under the principal Act, as amended by the said Ordinance, shall be
deemed to have been done or taken under the principal Act, as amended
by this Act.

STATEMENT OF OBJECTS AND REASONS

The Bill seeks to insert a proviso in sub-section (8) of section 184 of the Goa Municipalities Act, 1968 (Act 7 of 1969) so as to provide that a building which is reflected in the record of rights and the first promulgated survey plan prepared under the provisions of the Goa Land Revenue Code, 1968 (9 of 1969) shall be deemed to have been constructed with due permission of the Chief Officer.

The Bill also seeks to repeal the Goa Municipalities (Amendment) Ordinance, 2025 (Ordinance No. 3 of 2025) promulgated by the Governor of Goa on 14-11-2025.

This Bill seeks to achieve the above objects.

FINANCIAL MEMORANDUM

No Financial implications are involved in this Bill.

MEMORANDUM REGARDING DELEGATED LEGISLATION

No delegated legislation is envisaged in this Bill.

Porvorim–Goa
13th January, 2026

(VISHWAJIT RANE)
Minister for Urban Development

Assembly Hall,
Porvorim-Goa,
13th January, 2026

NAMRATA ULMAN
Secretary to the Legislative
Assembly of Goa

ANNEXURE

**EXTRACT OF THE GOA MUNICIPALITIES ACT, 1968
(ACT 7 OF 1969)**

Sub-section (8) of Section 184

(8) If any person begins any construction of a building of which notice is required to be given under sub-section (2)

(i) without the permission of the Chief Officer under sub-section (4) or of the Council under sub-section (5), save as otherwise provided under sub-section (6); or

(ii) having received permission under clause (a) of sub-section (4), contrary to the plans and information furnished under sub-sections (2) and (3); or

(iii) having received permission under clause (b) of sub-section (4), contrary to the conditions imposed under that clause or contrary to the plans and information submitted under sub-sections (2) and (3) in so far as such plans and information are not modified by such conditions; or

(iv) contrary to the provisions of sub-section (6), when construction is begun under that sub-section, the Chief Officer may, by a written notice, require such person to stop such construction and to alter or demolish any construction already made as specified in the notice. If, within fifteen days from the service of such notice for demolishing any such construction, the work of demolishing it is not commenced, the Chief Officer may cause such work to be done and the expenses incurred therefor shall be recoverable from the person concerned in the same manner as an amount due on account of a property tax.

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